

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Shri Bhanu Bhushan, Member
2. Shri R. Krishnamoorthy, Member

**Petition No. 58/2007**

**In the matter of**

Application for grant of an Inter-State Trading Licence to Maharashtra Industrial Development Corporation (MIDC).

**And in the matter of**

Maharashtra Industrial Development Corporation ... **Applicant**

**The following was present:**

Ms Sampada Narang, Advocate, MIDC

**ORDER  
(DATE OF HEARING: 22.1.2008)**

By our order dated 19.10.2007, the applicant was allowed time to place on record the notification that was to be issued by the State Government under clause (a) of Section 2 of the Maharashtra Industrial Development Act, 1961 to authorize the applicant to undertake trading in electricity. Learned counsel of the applicant has submitted that the process to issue the notification has been started, but its issue is likely to take some more time. She requested for an adjournment.

2. Request made by the learned counsel is allowed and the matter is adjourned *sine die*. The office shall process the application for further hearing on applicant's filing of the information called for by order dated 19.10.2007. The applicant shall also place on record the balance sheet for the year 2006-07, duly certified by the Chartered Accountant.

Sd/-  
**(R. KRISHNAMOORTHY)**  
**MEMBER**  
New Delhi dated the 22<sup>nd</sup> January 2008

sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**